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**CHANDIGARH ADMINISTRATION  
HOME DEPARTMENT  
NOTIFICATION**

Dated, Chandigarh the 11/11/19

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**No. 10732-IH(8)-2019/16513** In supersession of Chandigarh Administration, Home Department's Notification No. 8/7/2-IH(8)-2019/10305, dated 02.05.2016 and in exercise of the powers conferred by Section 3 (1) and 3A of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 as amended from time to time and all other powers in this behalf, the Administrator, Union Territory, Chandigarh in consultation with Punjab and Haryana High Court hereby reconstitutes the Courts of Additional District Judge-I, II and III in U.T. Chandigarh as Commercial Courts to try cases of "Specified Value" of more than Rs. 50 lacs and also designate the said Courts as Commercial Appellate Courts for hearing appeals arising out of the judgments, decrees and orders passed by the Commercial Courts at the level of Civil Judge (Senior Division)/Additional Civil Judge (Senior Division) and Civil Judge (Junior Division) have more than five years service.

Chandigarh dated  
the 18.07.2019

Arun Kumar Gupta, IAS  
Principal Secretary Home,  
Chandigarh Administration.

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**No. 10732-IH(8)-2019/16514**

Dated, Chandigarh the 11/11/19

A copy is forwarded to the Registrar General, Punjab and Haryana High Court, Chandigarh for information and necessary action with reference to his letter No. 1015/Spl.Gaz.II(7-G), dated 27.05.2019.

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Additional Secretary Home,  
for Principal Secretary Home,  
Chandigarh Administration.

**No. 10732-IH(8)-2019/16515**

Dated, Chandigarh the 11/11/19

A copy is forwarded to the Controller, Printing and Stationery, Union Territory, Chandigarh, with a request to publish this notification on the e-gazette portal.

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Additional Secretary Home,  
for Principal Secretary Home,  
Chandigarh Administration.

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**CHANDIGARH ADMINISTRATION  
HOME DEPARTMENT  
NOTIFICATION**



Dated, Chandigarh the 11/11/19

**No. 10732-IH(8)-2019/16516** In exercise of the powers conferred by Section 3 (1) of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 as amended from time to time and all other powers in this behalf, the Administrator, Union Territory, Chandigarh in consultation with Punjab and Haryana High Court hereby constitutes the Court of Civil Judge (Senior Division) or Additional Civil Judge (Senior Division) or Civil Judge (Junior Division) having more than five years service as "Commercial Court" to try cases of "Specialized Value" of not less than Rs.3 Lacs upto Rs. 50 Lacs.

Chandigarh dated  
the 18.07.2019

Arun Kumar Gupta, IAS  
Principal Secretary Home,  
Chandigarh Administration.

**No. 10732-IH(8) - 2019 16517**

Dated, Chandigarh the 11/11/19

A copy is forwarded to the Registrar General, Punjab and Haryana High Court, Chandigarh for information and necessary action with reference to his letter No. 1015/Spl.Gaz.II(7-G), dated 27.05.2019.

*map*  
Additional Secretary Home,  
for Principal Secretary Home,  
Chandigarh Administration.

**No. 10732-IH(8) - 2019 16518**

Dated, Chandigarh the 11/11/19

A copy is forwarded to the Controller, Printing and Stationery, Union Territory, Chandigarh, with a request to publish this notification on the e-gazette portal.

*map*  
Additional Secretary Home,  
for Principal Secretary Home,  
Chandigarh Administration.

**No. 10732-IH(8) - 2019 16519**

Dated, Chandigarh the 11/11/19

A copy is forwarded to the Additional District Sessions Judge, Union Territory, Chandigarh for information and necessary action.

*map*  
Additional Secretary Home,  
for Principal Secretary Home,  
Chandigarh Administration.